

**Notification No. 258/2021**

**SITTING ARRANGEMENT – PARTIAL MODIFICATON**

The following partial modifications are made in the Sitting Arrangement in the Principal Seat at Madras with effect from 20.10.2021.

**Principal Seat at Madras**

I. Hon'ble Division Bench consisting of Hon'ble Mr. Justice Paresh Upadhyay and Hon'ble Mr. Justice Sathi Kumar Sukumara Kurup will take up First Appeals and Second Appeals to be heard by Division Bench; Original Side Appeals; All other Appellate Side Cases to be heard by Division Bench which are not specifically assigned to any other Division Bench; Writ Appeals arising from final orders which are not specifically assigned to any other Division Bench (other than Tax matters) - from the year 2020.

IA. When Division Bench is not sitting, Hon'ble Mr. Justice Paresh Upadhyay will take up Old Writ Petitions relating to Municipalities, Panchayats, Local Bodies from the Provisional List.

II. Hon'ble Division Bench consisting of Hon'ble Mrs. Justice Pushpa Sathyanarayana and Hon'ble Mr. Justice Krishnan Ramasamy will take up Tax Cases arising from Direct Tax Laws (like Income Tax Act, Wealth Tax Act); Tax Cases arising from Indirect Tax Laws (including Customs, Central Excise, GST, Sales Tax, etc.); Special Tribunal Appeals.

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE //

HIGH COURT, MADRAS  
DATED : 18-10-2021

M.N.SENTHIL KUMAR  
REGISTRAR (JUDICIAL)